

DIVISION BENCH
COURT - I

O-231

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

RCP(CA)/1(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21ST MARCH 2024, 10:30 A.M

IN THE MATTER OF	NAJRUL MOLLA VS PRAGATI MEDI PHARMA PRIVATE LIMITED
UNDER SECTION	SEC. 241(1) SEC. 242(4)

Appearances (via video conferencing/physically)

Mr.Madhuri Pandey ,PCS] For the petitioner

Mr.Saurav Jain, Adv.] For R-2,4

Ms. Muskan Balalsuria, Adv.] For R-3

O R D E R

1. Ld. Authorised representative for the petitioner present. Ld.Counsel for R-2,3 & 4 present.
2. Ld.Counsel appearing for R-2&4 states that Reply Affidavit is ready and the same will be filed with the Registry during the course of the day.
3. Ld.Counsel appearing for R-3 states that after the matter was dismissed for non prosecution, the matter was settled with the petitioner and she seeks two weeks' time to file supplementary affidavit to place on record this fact along with proof.
4. Let the supplementary affidavit be filed.
5. Ld. Authorised representative for the petitioner seeks 10 days' time to file objection to the supplementary affidavit filed by Respondent No.3.
6. At request, time is allowed for the same.
7. Post the matter on **18/04/2024**.

**Balraj Joshi
Member (Technical)**

**Rohit Kapoor
Member (Judicial)**

PJ